American Government should also be made to participate in financing the fertiliser project?

SHRI O. V. ALAGESAN: Sir it is too early to say anything. Nobody wishes the negotiations to run into difficulties. In fact, regular negotiations wil] start only after the ; eport has been submitted and specific proposals have been made about finances which also will form part of the report.

## AMALGAMATION OF INDIAN RENNERIES AND INDIAN OIL COMPANY

-390. SHRI M. P. BHARGAVA; Will ihe Minister of PETROLEUM ANJ CHEMICALS be pleased to state:

(a) whether the amalgamation of the Indian Refineries Limited snd the Indian Oil Company Limited has been completed;

(b) whether the Refinery Division has been given complete autonomy in its working; and

(c) what is the relationship at Dre-sent between "the Heads of the Indian Refinery and the Indian Oil Company?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR): (a) Yes, Sir.

(b) and (c) Both the Refineries Division and Marketing Division of the Indian Oil Corporation Ltd. work under the general guidance of the Board of Directors, but in thtur day-to-day operations, the two Divisions work independently under their respective Managing Directors.

SHRI M. P. BHARGAVA; May I know whether there are two Boards of Directors and two Managing Directors Or only one Board of Directors and one Managing Director?

SHRI HUMAYUN KABIR: I think I gave the answer just now. There is a common Board of Directors and two Managing Directors.

SHRI M. P. BHARGAVA: May I know whether it is proposed that the Chairman of the Board of Directors is made the Managing Director of both the organisations so that the whole thing becomes fully amalgamated?

to Questions

SHRI HUMAYUN" KABIR: I nave already stated, Sir, that there is a common Board of Directors and naturally a common Chairman but there are two Managing Directors. This has been started and now there is no proposal to modify that situation.

SHRI M. P. BHARGAVA; May I know whether it is a fact that there are differences between these two organisations? Is it not essential that for the smooth running of the organisation the Chairman becomes the Managing Director of both the organisations?

SHRI HUMAYUN KABIR: Sir. firstly, this is a suggestion for action and secondly these are not two organisations but one, the Indian Oil Corporation Ltd.

SHRI ARJUN ARORA: May I know if this arrangement of having two Managing Directors quarrelling amongst themselves is a permanent on a transitory arrangement?

SHRI HUMAYUN KABIR; I do not know where the hon. Member finds quarrels. We should not look for quarrels where they do not exist and these suggestions may often provoke quarrels where they do not exist. We may even have four Managing Directors for this organisation.

#### +INDRAVATI BASIN

\*206. THAKUR BHANU PRATAP SINGH: Will the Minister of REHABILITATION be pleased to state:

(a) the progress so far made in regard to the techno-economic survey of the Ind-ravati Basin; and

■(■Transferred from the 25th- Novem-1 ber, 1964.

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(b) whether the techno-economic survey has recommended any major alterations or extension of railway line in the Basin?

THE DEPUTY MINISTER IN THE MINISTRY OF REHABILITATION (DR. MONO MOHAN DAS): (a) and (b) A committee has been set up to undertake the technoeconomic appraisal of the Indravati Basin. The Committee will assess the potentialities for development in the fields of irrigation, power, forest resources, minerals and industry with special reference to the possibilities of large scale rehabilitation of displaced persons. The Committee has already started collection of material for working out both the long term and short term measures. After the material is ready, the Committee will visit tha basin area and finalise its report.

THAKUR BHANU PRATAP SINGH: May I know whether the techno-economic survey would include the development and utilisation of hydro-electric power from the Indravati River in Madhya Pradesh?

DR. MONO MOHAN DAS: Sir, two teams of experts are at present working, one for the assessment of irrigation and power production and the other for techno-economic survey.

SHRI ARJUN ARORA: May I know the number of refugees expected to be rehabilitated in this basin?

DR. MONO MOHAN DAS: That is an entirely separate question which has been put by the hon. Member. But it is expected that we could find enough occupation for about half n mill'on people there when all +hese areas are properly developed.

MR. CHAIRMAN: The Deputy Minister referred to the hon. Member as Minister. I hope the hon. Member noted it. In the reply, he referred to him as the hon. Minister.

SHRI N. SRI RAMA REDDY: 1 would like to know the cost involved in the whole scheme.

DE. MONO MOHAN DAS: It has not been estimated, Sir.

to Questions

### COSTITUTIONAL PROVISIONS FOR J. & K.

\*391. PANDIT S. S. N. TANKHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have re ceived any communication from the Sadar-i-Riyasat of Jammu and Kash mir conveying his, or the State Gov ernment's request that Articles 256 and 257 of the Indian Constitution be made applicable to that State:

(b) if so, what steps Government propose to take in the matter;

(c) whether it is a fact that Government of Jammu and Kashmir have also requested that certain items out of the Union and Concurrent Lists of the Indian Constitution may be made applicable to that State; and

(d) if so, which are those items and what action Government of India propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) to (d) A statement is laid on the Table of the House.

### STATEMENT

(a) No, Article 256 of the Constitution already applies to Jammu and Kashmir with modification and Article 257 in its entirety.

(b) Does not arise.

(c) and (d) The Jammu and Kashmir Government have communicated their formal concurrence in the application to the State of the following entries in the Union List:

> (i) Entry 43 of the Union List in the Seventh Schedule (Incorporation, regulation and winding up of trading corporations, including banking, insurance and financial corporations but not including co-operative societies) (without the existing modifications); and